

Most Urgent/Out Today
Gazette Notification
Extra Ordinary Part-IV

Government of national capital Territory of Delhi
(Department of Law, Justice & Legislative Affairs)
5-Sham Nath Marg, Delhi-110054.

No. F. 14/21/95-99/LA/

Dated Oct., 1999

To

The Addl. Secretary (GAD/Co-ord.),
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg, Delhi-110054.

Sub: Gazette Notification of the Indraprastha Vishwavidyalaya
(Second Amendment) Act, 1999 (Delhi Act No. 9 of 1999.)

Sir,

I am directed to forward herewith two copies of the above notification (English & Hindi version) for publishing in the Delhi Gazette (Part-IV) Extra-ordinary today itself. It is requested that at least 10 copies of the same may be sent to this department as soon as it is received from the press.

Yours faithfully,

Encls: As above.

C.R.K. PARBHAKAR
Under Secretary (L&J.)

No. F-14/21/95-99/LA/361

Dated 11 Oct., 1999

Copy forwarded for information & necessary action to:

1. The Secretary to L.G., Rajniwas, Delhi.
2. Director of Higher Education, Old Sectt., Delhi.
3. Secretary to the Education Minister, Old Sectt., Delhi.
4. Secretary to the Chief Minister, Old Sectt., Delhi.
5. P.S. to Chief Secretary, Govt. of Delhi, 5-Sham Nath Marg, Delhi.
6. ✓ Secretary (L.A.), Legislative Assembly Delhi, Old Sectt., Delhi.

C.R.K. PARBHAKAR
Under Secretary (L&J.)

(To Be Published in Part-4 of Delhi Gazette Extra Ordinary)

Government of National Capital Territory of Delhi
(Department of Law, Justice & Legislative Affairs)

----- 5-Sham Nath Marg, Delhi-110 054. -----

No.F.14/21/95-99/LA/

Dated Oct., 1999

The following Act of Legislative Assembly received the assent of the Lt.Governor of Delhi, on the 27.9.99 and is hereby published for general information:-

The Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999
(Delhi Act No.8 of 1999)

As passed by the Legislative Assembly of the National Capital Territory of Delhi.

AN

ACT

to amend the Indraprastha Vishwavidyalaya Act, 1998 (Delhi Act 9 of 1998)

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fiftieth year of the Republic of India as follows:-

- 1. Short Title and Commencement :-** (1) This Act may be called the Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999.
(2) It shall come into force with effect from the date of its publication in the official Gazette
- 2. Amendment of long title :-** In the Indraprastha Vishwavidyalaya Act, 1998 (Delhi Act 9 of 1998) (hereinafter referred to as the "principal Act"), in the long title, for the words "the Indraprastha Vishwavidyalaya", the words "the Guru Gobind Singh Indraprastha University" shall be substituted.
- 3. Amendment of section 1.** In the principal Act, in section 1, in sub-section (1), for the words " the Indraprastha Vishwavidyalaya", the words "the Guru Gobind Singh Indraprastha University" shall be substituted.
- 4. Amendment of section 2.** In the principal Act, in section 2, in clause (za), for the words " the Indraprastha Vishwavidyalaya", the words "the Guru Gobind Singh Indraprastha University" shall be substituted.

5. **Amendment of section 3.** In the principal Act, in section 3, in sub-section (1), for the words "the Indraprastha Vishwavidyalaya", the words "the Guru Gobind Singh Indraprastha University" shall be substituted.



C.R.K. PARBHAKAR
Under secretary (L&A)

Govt. of N.C.T. of Delhi.

दिल्ली राजपत्र असाधारण भाग - 4 में प्रकाशनार्थ

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,
विधि, न्याय एवं विधायी कार्य विभाग

5-शाहनाथ मार्ग, दिल्ली - 110054.

संख्या: फा. 14/21/95-99/एल. ए./

दिनांक जून 27, 1999

उपराज्यपाल, दिल्ली का दिनांक 27. 9. 99 को गिनी अनुमत के पश्चात विधान सभा द्वारा पारित इच्छित विधायक अधिनियम का साधारण के सूचनार्थ प्रकाशित किया जा रहा है :

इन्द्रप्रस्थ विश्वविद्यालय (द्वितीय संशोधन) अधिनियम, 1999

दिल्ली अधिनियम संख्या : 8, 1999

राष्ट्रीय राजधानी क्षेत्र दिल्ली का विधान सभा द्वारा पारित

एक

अधिनियम

इन्द्रप्रस्थ विश्वविद्यालय अधिनियम, 1998 (1998 का दिल्ली अधिनियम संख्या 9) को संशोधित करने के लिए विधेयक।

भारतीय गणतंत्र के पचासवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्न प्रकार अधिनियमित किया जाए :-

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|--------------------------------|----|-----|--|
| संक्षिप्त शीर्षक तथा प्रारम्भ। | 1. | (1) | इस अधिनियम को इन्द्रप्रस्थ विश्वविद्यालय (द्वितीय संशोधन) अधिनियम 1999 कहा जाये। |
| | | (2) | यह उस तिथि से प्रभावी होगा जो सरकार राजपत्र में अधिसूचना द्वारा निर्धारित करे। |
| दीर्घ शीर्षक का संशोधन। | 2. | | इन्द्रप्रस्थ विश्वविद्यालय अधिनियम, 1998 (1998 का दिल्ली अधिनियम 9) (इसके आगे प्रमुख अधिनियम के रूप में निर्दिष्ट) के दीर्घ शीर्षक में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविंद सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा। |
| अनुभाग 1 का संशोधन। | 3. | | प्रमुख अधिनियम के अनुभाग 1, उप अनुभाग (1) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविन्द सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा। |
| अनुभाग 2 का संशोधन। | 4. | | प्रमुख अधिनियम के अनुभाग 2 की धारा (घ) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविन्द सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा। |
| अनुभाग 3 का संशोधन। | 5. | | प्रमुख अधिनियम के अनुभाग 3, उप अनुभाग (1) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविन्द सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा। |

का. ए. ए. शाहनाथ